

Bench - II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

(12)

C.P-64/2007 & 66/2008

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th September 2017, 10.30 A.M

Name of the Company	Sree Mohan Jatia & Ors -Versus- Jatia Cotton Mills Ltd & Ors		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mrs. Pramit Kr. Ray, Sr. Adv } for R 3 in C.P. 64/2007
Mr. A. Kanodia, Adv }
Mr. S. Sarkar, Adv }
Mr. A. Das, Adv }

2. R. Mitra } Petitioners in CP 66/08.
Ayan } Intervenors in CP 64/07

3) ~~Ratnesh Kr. Rai, Adv~~ } Petitioner in
Anunoy Basu, Adv } C.P. 64
Srinjoy Bhattacharya, Adv. } R. 3, R. 4 &
L.R. of R. 5
in C.P. 66

5/9/17

Ayan 10/08
5/9/17

5/9/17

05.09.2017 – C.P. 64 / 2007 & 66 / 2008, C.A. 660 / 2014, C.A. 829 / 2014, I.A. 76 / 2016, I.A. 299 / 2017, I.A. 300 / 2017- Sree Mohan Jatia & Ors. -Versus- Jatia Cotton Mills Ltd & Ors.

ORDER

In C.P. No. 64 / 07 Ld. Lawyer on behalf of the Petitioner is present and the Respondent No. 3 as well as Intervenors are present

In C.P. No. 66 / 08 Ld. Lawyer on behalf of the petitioner is present and the Ld. Lawyer on behalf of the Respondent Nos. 3, 4 and 5 are present

Ld. Lawyer on behalf of the Petitioner submitted that he has filed an appeal before the NCLAT, Delhi which is yet to be admitted. Hence, praying for adjournment. Heard, prayer is allowed.

Fixed on 23.10.2017.

sd/-
(MANORAMA KUMARI)
MEMBER (J)